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**M. Jena Vrs. UOI**

**Part Heard Sl. No. 1**

**O.A. No. 192 of 2012**

Order dated: 08.08.2014

**CORAM**

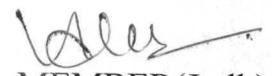
**HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)**

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During mention hour, Mr. N.R.Routray, Ld. Counsel for the applicant, submitted that in the meantime the applicant has got all the benefits as claimed in the instant O.A. and, accordingly, he does not want to pursue the matter any further. Mr. Routray has filed a memo to that effect.

Mr. S.K.Ojha, Ld. Panel Counsel appearing for the Respondent-Railways, is present and heard.

In view of the submission made by Mr. Routray, Ld. Counsel for the applicant, this O.A. is disposed of being withdrawn.

  
MEMBER(Judl.)

RK